

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.



OA-2203/2003
MA-1883/2003

New Delhi this the 31st day of May, 2004.

Hon'ble Shri Shanker Raju, Member(J)

1. Sudhir Kumar
S/o Sh. Vijinder Lal.
2. Rohi Ram
S/o Sh. Bhila Singh

Mailing Address:

C/o Sh. Sonu Pandit,
A-135, Sector-I,
J.J. Colony,
Pappan Kalan,
Dwarka, New Delhi. Applicants

(through Sh. U. Srivastava, Advocate)

Versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divl. Railway Manager,
New Delhi Northern Railway,
Estate Entry Road,
New Delhi.
3. The P.W.I. Budlada(BLZ),
Northern Railway,
Distt. Mansa, Punjab. Respondents

(through Sh. R.C. Malhotra, Advocate)

ORDER (ORAL)

Hon'ble Shri Shanker Raju, Member(J)

After hearing the learned counsel for the parties, in view of a letter written by the Railways on 21.4.1998 calling Casual Labour Card in original with supporting documents to ascertain the genuineness and certificate in proof of date of birth, no decision has been arrived at.

(Q)

2. Having regard to the decision of the Full Bench in Mahavir Singh Vs. U.O.I. (2001(3)ATJ 1), the respondents shall examine the case of the applicants on merit and pass a detailed and speaking order within three months from the date of receipt of a copy of this order.

S. Raju
(Shanker Raju)
Member(J)

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